

12.40 hrs.

RE: QUESTION OF PRIVILEGE

Shri Kapur Singh (Ludhiana): I want to make a submission with regard to the privilege motion notice which I and 8 or 9 other Members of this hon. House gave yesterday.

I have, a short while ago, received an oral message from you saying that I should not press it. Something else has also been said which has no bearing on its merits.

I want to submit that you and the whole House knows how much respect I have for your wishes. They have the status of commands for me, but my further submission is that that is not conclusive, and that the rules contemplate that such matters should be brought before the House for ascertaining the pleasure of the House. And, if what you intended to convey to me was your decision that you do not agree to consent to the moving of this privilege motion, then I wish to submit that as many as 10 Members representing almost all the sections of the House have supported it.

Mr. Speaker: For the pleasure of the House, he might put his view. As he says, it is only for the pleasure of the House.

Shri Kapur Singh: My request for this privilege motion arises out of the fact that in the *Times of India* dated 7th March, in the *Pratap* dated 8th March and in the other newspapers also, proceedings have been flashed of a certain conference held at Delhi, which was presided over by an hon. Member of this House, and photographs have also appeared.

That conference relates to the Sarva Hind Maha Moorkh Mandal, and the proceedings of this Maha Moorkh Mandal were guided and presided over by the hon. Member of the House who has just entered. Her photograph appears on the front pages of these papers, donning fool's cap

and other insignia of those who are not ashamed of openly conceding that dignity and decorum and rational conduct no longer binds them. She and her companions have been described in the newspapers as the executive of this Maha Moorkh Mandal.

I am not an expert in the linguistics of Hindi, but the word *moorkh* is a common word in almost all the vernaculars of our country. *Moorkh* means a person who is not excessively endowed with normal rational faculties, but *maha moorkh* is one who is utterly devoid of rational faculties altogether, that is, who is an imbecile. It means, by implication, that the hon. Member who conducted the proceedings of this Maha Moorkh Mandal, and who openly associated with the proceedings of this Mandal and described herself as such, tried, by clear implication, to make out that the other Members of this House, she being herself a distinguished Member of this House, belong to the same category. (*Interruptions*).

I have heard an hon. Member saying that the implication is far-fetched. I am conversant with the subject of logic and also as to what 'implication' means. With all the seriousness at my command, I say that this implication logically follows. I, therefore, say that the hon. Member, by her conduct, has publicly asserted that the generality of Members of this hon. House are what they are proclaimed to be, what the hon. Member proclaims herself to be, if not even something worse.

In all corporations and human societies at a civilised level... (*Interruptions*).

An hon. Member: In what category are you?

Shri Kapur Singh: I am most serious; if some hon. Members do not agree with me that is a different matter. I am making a most serious submission... (*Interruptions*).

Mr. Speaker: Will he kindly conclude now?

Shri Kapur Singh: I am now coming to the argument. Every civilised society, corporation or human association has an admitted postulate that the members of the society or corporation or association must never conduct themselves in a manner which brings the society or corporation into ridicule or disrepute... (Interruptions)

Shri J. B. Kripalani (Amroha): Sir, may I say....

Shri Kapur Singh: May I finish? I am on my legs and if hon. Mr. Kripalani thinks he has a right to intervene in this manner, then it is for you to decide.

Mr. Speaker: Would he conclude now?

Shri Kapur Singh: In case a Member of a society or corporation does not come up to the standard expected of him, that society or corporation has a right to censure him and in the present case the business of the House is precisely this. Therefore, I submit that in the present case the privileges of this House have been encroached upon and I submit that this is a fit case for being referred to the Privileges Committee.

Shri J. B. Kripalani: I think, Sir, you have been very indulgent to the hon. Member. He does not understand the very meaning of the Holi festival.

Shri Kapur Singh: Holi festival has nothing to do with this.

Shri J. B. Kripalani: During Holi festival it is customary for people who are quite sane to do acts which appear a little insane... (Interruptions.) Not only in this country but in many other countries such festivals are observed and there is nothing for this House to consider in this matter. It should have been stopped as soon as it was known what subject the hon. Member was talking about... (Interruptions.)

Mr. Speaker: I am not allowing a discussion on that. It is very unfortunate that the hon. Member should have insisted that he must speak.

Shri Kapur Singh: I have ten Members at my back.

Mr. Speaker: Even then it does not make much difference. I had disallowed it. Perhaps now the hon. Members would appreciate the necessity of my exercising discretion in my chamber before anything is brought inside the House. I allowed it simply to demonstrate what things can be brought here and why I should decide what should be brought or not. I seek the co-operation of the hon. Members that the discretion must be exercised by me and if the Members have any objection to my decision they might bring it to my notice so that I could explain to them. By this illustration it has become clear and I should be more strict and should not allow such things to be brought before the House.... (Interruptions.)

Shri A. C. Guha (Barasat): I suggest that this should be expunged from the proceedings of the House... (Interruptions.)

Shri Bhagwat Jha Azad (Bhagalpur): I submit that this may be allowed to remain in the proceedings to show how wise the Member has been and how he has spoilt the time of the House.

Mr. Speaker: No comments are needed; I do not think I should expunge it.

श्री मधु लिमये (मुंगेर) : दूसरी कारवाई शुरू करने से पहले 355 पर व्यवस्था दीजिये । यह खत्म नहीं हुआ है । मैं आपका ध्यान नियम 2 को और खींचना चाहता हूँ । मैं ज्यादा समय नहीं लूंगा ।

अध्यक्ष महोदय : मैंने आपको दो बार कहा है । आप बार बार खड़े हो जाते हैं ।

श्री मधु लिमये : व्यवस्था ठीक तरह बीजिये, इतनी मेरी बिनती है। नियम दो में साफ लिखा हुआ है कि मेम्बर का मतलब है सभी सदस्य। नियम दो के अन्दर उसकी व्यवस्था है।

अध्यक्ष महोदय : अगर कोई मेम्बर यह चाहे कि मैं व्यवस्था वही दूँ जो वह चाहे तो यह किस तरह से हो सकता है? यह नहीं हो सकता है।

श्री मधु लिमये : आप इसको थोड़ा सा देखिये। मैं इसकी तरफ आप का ध्यान खींचना चाहता हूँ।

अध्यक्ष महोदय : मैंने दे दी है। इससे ज्यादा नहीं दे सकता हूँ।

श्री मधु लिमये : नियम दो देख लें। ज्यादा बक्त नहीं लगेगा। उस में तीन अलग अलग हिस्से हैं। एक सदस्य का है। मैं पढ़ कर बताता हूँ।

मेम्बर नियम के अन्दर यह है 'Member' means a member of the House of the People.

मिनिस्टर की व्याख्या इस प्रकार से है। 'Minister' means a member of the Council of Ministers, a Minister of State, a Deputy Minister or a Parliamentary Secretary. जो माने आप

बता रहे हैं उसके लिए अलग शब्द है, प्राइवेट मेम्बर, निजी सदस्य।

'Private member' is a member other than a Minister.

अध्यक्ष महोदय : कौन सा रूल ले रहे हैं ?

श्री मधु लिमये : नियम दो (1) ले रहा हूँ जिस में व्याख्या—डेफॉर्नीशन—दी गई है। चैप्टर 1 रूल 2(1)। उस से बिल्कुल साफ हो जाता है कि सदस्य का मतलब सभी सदस्य हैं, निजी सदस्य का मतलब मंत्री के अलावा और मंत्री का मतलब पार्लिमेंटरी सेक्रेटरी सहित जो मैंने कहा है।

355 में सदस्य सवाल पूछता है। तो मुझे पूरा अधिकार है और सभी सदस्यों को अधिकार है कि वे किसी भी सदस्य से ३५५ के अन्दर स्पष्टीकरण के तौर पर प्रश्न पूछ सकते हैं। आपदेख लीजिये नियम दो।

अध्यक्ष महोदय : मैंने व्यवस्था दे दी है। वह वही जो मैंने दी है। इससे और ज्यादा नहीं दे सकता हूँ। इस में लिखा हुआ है :

"When, for the purposes of explanation during discussion or for any other sufficient reason any member has occasion to ask a question of another member,—

श्री मधु लिमये : प्राइवेट मेम्बर नहीं कहा है।

Mr. Speaker:—on any matter then under the consideration of the House, he can ask the question through the Speaker." That is all that is said here.

श्री मधु लिमये : आपकी मार्फत पूछ रहा हूँ। व्यवस्था का प्रश्न है। सदस्य का, मेम्बर का क्या मतलब है, उसके ऊपर है।

अध्यक्ष महोदय : 355 में मेम्बर का जो लफ्ज है वह हर एक को इनक्लूड करता है और उस में सिर्फ इतना है कि एक मेम्बर जब सवाल पूछेगा दूसरे मेम्बर से तो बराह-रास्त नहीं पूछ सकता है, थूँ दीं स्पर्कर पूछेगा।

श्री मधु लिमये : बिल्कुल ठीक है। आपकी मार्फत मैं सवाल पूछ रहा हूँ। आपने कहा है कि सत्य नारायण सिंह जी सदस्य में नहीं आते हैं . . .

अध्यक्ष महोदय : वह 355 में नहीं था।

श्री मधु लिमये : 355 में कहा था। देख लीजिये प्रॉसिडिंग का।

अध्यक्ष महोदय : इस में सिर्फ इतना है . . .

श्री मधु लिमये : माफ कीजिये, आप प्रश्न को नहीं समझे हैं . . .

Shri G. N. Dixit (Etawah): I raise a point of order against this point of order. Under rule 378, "A point of order may be raised in relation to the business before the House at the moment." That business has gone over; so many points have been raised. Hence, it is not a point of order and it cannot be raised now.

श्री मधु लिमये : आप समझे नहीं हैं। व्यवस्था के बारे में फैसला नहीं हुआ है।

अध्यक्ष महोदय : अब आप बैठ जाइये।

श्री मधु लिमये : मेरी बात सुन लीजिये। दो बातें थीं? एक सदस्य का क्या मतलब है और दूसरी बात थी कि आपकी मार्फत मैं सवाल कर सकता हूँ। आपने मुझे इसलिये इजाजत नहीं दी कि आपने कहा कि सदस्य में सत्य नारायण सिंह जी नहीं आते हैं। आप कार्यवाही रिकार्ड देख लीजिये।

अध्यक्ष महोदय : आप बैठ जाइये। मैं बता देता हूँ। 355 में आप जे. ए. सवाल पूछना चाहते हैं दूसरे से वह नहीं प्रेसक्राइब किया हुआ है। 355 में सिर्फ इतना लिखा हुआ है कि जब एक मेम्बर दूसरे मेम्बर से सवाल करे तो वह थू. दी स्पीकर करे, बराह-रास्त न करे। सिर्फ इतना है। इस में यह हक नहीं हो जाता है कि एक मेम्बर दूसरे से सवाल जरूर पूछ सकता है। वह दूसरा रूल है।

श्री मधु लिमये : आपने कहा है वह सदस्य नहीं हैं, मंत्री हैं। मैं कहना चाहता हूँ कि 355 के अन्दर वह भी आ जाते हैं।

दोनों आते हैं। आपने इतना कहा है कि मंत्री नहीं आते हैं।

अध्यक्ष महोदय : जो सवाल पूछ सकते हैं दूसरे मेम्बर से वह 355 के अन्दर नहीं है।

श्री मधु लिमये : मैं आपको इसके बारे में चिट्ठी लिखूंगा।

12.55 hrs.

CALLING ATTENTION NOTICE TO
MATTER OF URGENT PUBLIC
IMPORTANCE

Hunger Strike in Indian Audit Department

Mr. Speaker: Shri Sachindra Chaudhuri.

Shri S. M. Banerjee (Kanpur): Sir, before it is taken up, I want to make a submission. When the Calling Attention Notice was given by Shri Kachhavaia, I requested you to see that the hon. Home Minister also is present, because this matter concerning the strike is equally concerned with the Home Minister, and my information is that the Home Minister may reconsider it. So, I want to know whether the Home Minister will supplement the statement to be made by the Finance Minister and give his views.

Mr. Speaker: Let the Finance Minister make his statement first.

The Minister of Finance (Shri Sachindra Chaudhuri): As hon. Members may be aware, some employees of the Indian Audit and Accounts Department went on a token fast on 3rd and 4th March last. From the reports received by the Comptroller and Auditor General, it appears that on both days his offices functioned normally. The posters issued by the Association also required the staff to wear black badges, but actually such badges were worn by a small fraction of the staff.